

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH COURT VI**

Item No. 01.

IA(I.B.C)/ 2025(MB)2024 IN C.P. (IB)/185(MB)2020

CORAM

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **30.04.2024**

NAME OF THE PARTIES : **Yadav Measurements Private Limited**

**Vs**

**Muzaffarpur Vidyut Vitaran Limited**

**For Applicant/CD** : Adv. Nidhi Desai i/b MDP & Partners

**For Respondent/OC** : Adv. Madhukar Tomar

**IBC under Sec. 9**

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**ORDER**

1. Counsel for the CD has tendered Consent Terms and submits that the matter has been settled between the parties. Counsel for the CD also submits that it is a full and final settlement to the OC as per the Consent Terms. The Consent Terms is taken on record.
2. Accordingly, the main C.P. is allowed to be **withdrawn** no liberty is required. **Disposed of as withdrawn.**

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**

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